

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 176/2025

IN THE MATTER OF:

SANJEEV KUMAR SINGH

.... APPLICANT

VS.

MOEF & CC & ORS.

.... RESPONDENTS

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THROUGH

DATED: - 21.08.2025

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB:- 0999080440

[Email-ankit.scngtup@gmail.com](mailto:ankit.scngtup@gmail.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPALBENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 176/2025

IN THE MATTER OF:

SANJEEV KUMAR SINGH

.... APPLICANT

VS.

MOEF & CC & ORS.

.... RESPONDENTS

REPLY AFFIDAVIT OF MINES INSPECTOR, SIDDHARTHANAGAR
(PRESENTLY HOLDING CHARGE OF MINES OFFICER DISTRICT
SIDDHARTHANAGAR) IN COMPLIANCE OF ORDER DATED 29.04.2025
PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 7 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Mukesh Kumar Mishra aged about 41 years, S/o Late Shri Rajesh Mishra (presently posted as Mines inspector, Siddharthnagar Presently Holding Charge of Mines Officer District Siddharthnagar), the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned answering Respondent No. 7 and is duly competent to file the present reply affidavit. The deponent is well conversant with the facts and the circumstances of the instant case and is competent to swear this reply affidavit.
2. That the deponent has read and understood the contents of the present reply affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the deponent.
3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That the deponent is posted as Mines Officer- Siddharthnagar, since 2024 and is swearing this reply affidavit in his official capacity.
5. That this Hon'ble Tribunal vide its order dated 21.01.2025 was pleased to issue the following directions: -

".....3. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.....

....5.List on 22.08.2025 "

A copy of the order dated 29.04.2025 passed by this Hon'ble Tribunal being annexed as Annexure No. R1 to this affidavit.

6. That the present reply affidavit is being filed in respectful compliance of the order dated 29.04.2025 passed by this Hon'ble Tribunal, in this present Original Application.
7. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

a. *Pass an order setting aside the District Survey Report Siddharthnagar, as contained in Annexure No. 6 to the Original Application;*

b. *Pass an order setting aside the Advertisement dated 17.01.2025 issued by respondent no. 6, as contained in Annexure No. 7 to the Original Application;*



- c. *Pass an order setting aside the Letter of Intent dated 10.03.2025 issued by respondent no. 6 in favour of the respondent no. 8, as contained in Annexure No. 15 to the Original Application;*
- d. *Pass an order directing the respondent no. 6 to not to issue any advertisement for grant of mining lease/ permits in pursuance of the District Survey Report Siddharthnagar;*
- e. *Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case."*
8. That at the very outset, it is pertinent to submit that the aforementioned Original Application, filed by the applicant seeking the quashing of the District Survey Report for District Siddharthnagar prepared in the year 2024, along with the Notice/Advertisement dated 17.01.2025, is predicated upon baseless, misleading, and erroneous assertions. Consequently, the Original Application filed by the Appellant is devoid of merit, not maintainable in law, and thus liable to be dismissed.
9. That it is relevant to mention here at this juncture that the DSR- Siddharthnagar has been duly approved by the SEIAA on 08.11.2024 which has further been uploaded on the official website on 18.11.2024 A copy of the approval of DSR granted by the SEIA along with a snippet depicting DSR of Siddharthnagar being uploaded on the official website is being collectively annexed as Annexure No. R 2 (Colly) to this affidavit.
10. That by virtue of the Government Order No. 1875/86-2017-57 (Sa)/2017, T.C.I., dated 14.08.2017, issued by the Department of Geology and Mining, Government of Uttar Pradesh, Lucknow, and in pursuance of the provisions



contained in Chapter-IV of the U.P. Minor Minerals (Concession) Rules, 1963, an advertisement was published vide Office Notification No. 139/Mining Assistant/Notice-Sand/Morrum/2021-2022 dated 20.06.2021, inviting bids for extraction of minor minerals, namely ordinary sand, from vacant areas in the riverbed within the State.

11. That pursuant thereto, in respect of Gata Nos. 2597, 258Ga, and 258Kha, admeasuring 2.32 hectares, situated in Village Chivrahiya, Tehsil Naugarh, District Siddharthnagar, on the riverbed of Kura river, the highest bid received was ₹324 per cubic metre for a quantity of 34,800 cubic metres of ordinary sand.

12. That accordingly, the bid was accepted in favour of Shri Sunil Kumar Jaiswal, son of Shri Chhotelal Jaiswal, resident of Village Tadiya Bazar, Police Station Jogiya Udaipur, District Siddharthnagar, and a Letter of Intent was issued in his favour vide Office Letter No. 201/Mining Assistant dated 17.10.2021.

13. That upon completion of all requisite formalities, a mining lease for ordinary sand in the aforesaid area, admeasuring 2.32 hectares, was conditionally sanctioned and operated in favour of Shri Sunil Kumar Jaiswal for a period of five years, i.e., from 03.01.2022 to 02.01.2027. However, upon consideration of the application dated 20.12.2024 submitted by the lessee, the District Magistrate, Siddharthnagar, vide Order No. 436/Mining Assistant/2024-25 dated 02.01.2025, cancelled the said mining lease and declared the area vacant.



14. That it is pertinent to note that, in compliance with the Notification No. 125 dated 15.01.2016 issued by the Ministry of Environment, Forest and Climate Change, Government of India, the District Survey Report (DSR) for minor minerals, namely ordinary sand, available in District Siddharthnagar, was duly approved by the District Level Environmental Impact Assessment Authority on 30.12.2017. Subsequently, the Secretary, Department of Geology and Mining, Government of Uttar Pradesh, vide Letter No. 1985/86-2020-01 (Sa)/2020 dated 06.11.2020, carried out modifications and incorporations in the approved DSR. Furthermore, in continuation of Government Letter No. 1659/86-2023, Geology and Mining Section, Lucknow, dated 17.05.2023, and in compliance with the provisions of the *Sustainable Sand Mining Management Guidelines, 2016* and the *Enforcement and Monitoring Guidelines for Sand Mining, 2020*, directions were issued for the preparation and periodical updation (every five years) of the DSR. A copy of the letter dated 17.05.2023 is being annexed as **Annexure No. R 3** to this affidavit.

15. That consequently, vide Office Letter No. 113/Mining Assistant/DSR/2024-25 dated 09.05.2024, a Sub-Divisional Committee (SDC) was constituted at the district level for the preparation of the revised DSR. The draft DSR so prepared was placed before the State Level Expert Appraisal Committee in its meeting held on 10.10.2024 and, thereafter, before the State Level Environmental Impact Assessment Authority (SEIAA), Uttar Pradesh, in its meeting dated 25.10.2024.

16. That upon due consideration, the SEIAA, vide its Letter No. 732/Environment/General/2023 dated 08.11.2024, accorded approval to the draft DSR pertaining to ordinary sand in District Siddharthnagar.

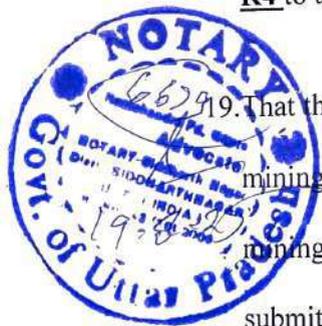


17. That the Central Mine Planning and Design Institute Limited (CMPDI) prepared a Replenishment Study with respect to the sand mining areas in District Siddharthnagar, which was transmitted to the office through e-mail on 28.03.2023. In compliance with Government Letter No. 1659/86-2023 dated 17.05.2023, a Replenishment Study was also conducted by the erstwhile lessee and submitted before the office on 31.12.2024 for the mining year 2024.

18. That thereafter, vide Office Notification No. 447/Mining Assistant/Notice/2024-25 dated 16.01.2025, a fresh advertisement was issued for the said mining area. Pursuant to the bidding process, the highest bid was accepted, and a Letter of Intent was issued in favour of the successful bidder vide Office Letter No. LOI/2025/3/10-03-2025/465372 dated 10.03.2025. Subsequently, the State Level Environmental Impact Assessment Authority, vide Environmental Clearance Identification No. EC25C0107UP5665766N dated 04.06.2025, granted the requisite Environmental Clearance Certificate for the said mining area. A copy of the Letter of Intent issued in favour of the successful bidder dated 10.03.2025 is being annexed as **Annexure No. R4** to this affidavit.

19. That the issuance of Letter of Intent (LOI) is the primary stage for awarding mining leases. The project proponent is not permitted to commence any mining operations until an approved mining plan environment clearance is submitted by him.

20. That the applicant on mere assumptions, contends that the "area in question shall lead to illegal mining and environmental damage." However, it is imperative to note that prior to the commencement of any mining operations,

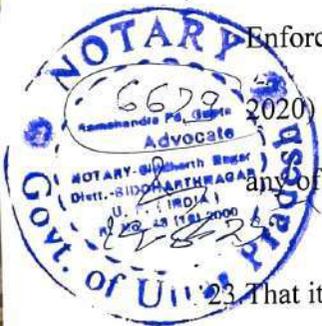


the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

21. That the impugned District Survey Report (DSR) has been duly approved, and pursuant to its implementation, the advertisement has been issued in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

22. That the District Survey Report (DSR) for Siddharthnagar District has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Siddharthnagar is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

23. That it is further submitted that the State Directorate of Geology and Mining (DGM) has empanelled Exploration Agencies and endorsed QCI/NABET Accredited Agencies for the purpose of conducting replenishment studies. Intending Leaseholders are permitted to engage these agencies for conducting the requisite studies, preparing the Replenishment Study Report



in accordance with Section-5 of the EMGSM-2020 Guidelines, and submitting the same to the District Committee for evaluation and appraisal.

24. That in Siddhartnagar District, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the status of operative leases that have completed the replenishment process is duly recorded and monitored.

25. That the Hon'ble Supreme Court of India in **Civil Appeal No. 3661-3662 of 2020** titled as "*State of Bihar vs. Pawan Kumar*" vide its order dated 10.11.2021 has held as follow: -

"13. We further find that when the 2020 guidelines as well as the notification issued by MoEF and CC of 2016 itself provide for constitution of sub-divisional committees comprising of the officers of the State Government from various Departments for identification of the potential sites for mining, there would be no necessity of the DSRs being prepared through private consultants as directed by the Tribunal in the impugned order. The sub-divisional committee consists of various officers from Revenue Department, Irrigation Department, State Pollution Control Board, Forest Department and Geology Mining Department of the State Government. They are better equipped to visit the sites and prepare the draft DSR for the concerned district. Apart from that, preparation of DSR through private consultants would also unnecessarily burden the public exchequer. We are therefore of the view that the direction in that regard issued by the Tribunal requires to be modified. We are further of the



considered view that until the DSRs are finalized and granted approval by SEAC and SEIAA, it is appropriate that certain necessary arrangements are permitted so that the State can continue with legal mining activities. This apart from preventing illegal mining activities, would also ensure that the public exchequer is not deprived of its share in legalized mining."

26. That a joint meeting of the State Environmental Impact Assessment Authority (SEIAA) and the State Expert Appraisal Committee (SEAC) was convened on 02.02.2024 to deliberate upon the procedure for the approval of the District Survey Report (DSR). The agenda discussed, as per the minutes of the meeting, is as follows:

- a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.
- b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.

It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.

27. That the District Survey Report, of District Siddharthnagar of Year 2024, pertaining to River Bed Sand/Morrum Mining Areas, has been duly prepared by the Sub-Divisional Committee, of District Siddharthnagar, which was constituted in accordance with the provisions of MoEF&CC Notification




No. S.O. 141(E) dated 15.01.2016, S.O. 3611(E) dated 25.07.2018, and the Sustainable Sand Mining Management Guidelines – 2016 (as revised). Upon securing the requisite approval from the competent authority, the said report has been duly enforced which is in conformity with the Standard Operating Procedure (SOP) issued by SEIAA, U.P. dated 02.02.2024. A copy of the SOP duly issued by SEIAA, UP is being annexed as Annexure No. R 5 to this affidavit.

28. That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA does not mandate a Replenishment Study as a prerequisite for the approval of the District Survey Report (DSR).

29. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Siddharthnagar was conducted and completed by the Sub-Divisional Committee (SDC) in the year 2024. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.



30. That the deponent herein undertakes before this Hon'ble Tribunal that the deponent has ensured that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

31. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 176/2025
(I.A. No. 308/2025, I.A. No. 307/2025)

Sanjeev Kumar Singh

Applicant

Versus

MoEF & CC & Ors.

Respondent(s)

Date of hearing: 29.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Tanay Tewari & Ms. Pallavi Pratap, Advs

ORDER

1. In this original application, the applicant has challenged the District Survey Report (DSR) Siddharthnagar annexure A-6 on the ground that the DSR has been prepared without conducting any replenishment study.
2. The applicant has also challenged the advertisement dated 17.01.2025 and Letter of Intent dated 10.03.2025 issued to the respondent no. 8 in respect of area at Gata No. 259 Ga, 258 Ga, 258 Kha, in village Chiwarhiya, Tehsil Naugarh admeasuring 2.32 hectare for an annual quantity of 24,800 cubic meters. The applicant alleges that no replenishment study as required by EMGSM 2020 has been done.
3. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

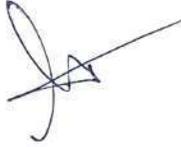
4. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 22.08.2025

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

April 29, 2025
O.A. No. 176/2025
HB..

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7 Notice Board

Notice Board

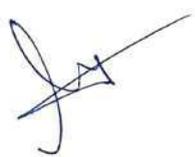
Sort By

Top Date

Notice Board

Title	Description	Start Date	End Date	File
Sand replenishment study report	Sand replenishment study report	10/04/2025	10/04/2026	View (7 MB)
Prohibitory Order Under Section-163	Prohibitory Order Under Section-163	19/02/2025	31/12/2025	View (2 MB)
Details of the committee formed for the implementation of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act-2013	Details of the committee formed for the implementation of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act-2013.	03/02/2025	31/12/2025	View (421 KB)
District Survey Report of Mining	Mining Section	19/12/2024	31/12/2029	View (1 MB)
District Survey Report of Mining	District Survey Report of Mining	18/11/2024	30/11/2029	View (10 MB)
Prohibitory Order Under Section-163	Prohibitory Order Under Section-163	16/08/2024	30/08/2025	View (1 MB)

Archive



प्रेषक,

डा0 रोशन जैकब,
सचिव,
उ0प्र0 शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ दिनांक: 17 मई, 2023

विषय:-जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०
Updation/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement
Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के
अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका
प्रत्येक पाँच वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थित
उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना
है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

- (1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार)
Updation/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन
किया जायेगा।
- (2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में
Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा
(सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 द्वारा RFP से एजेन्सी का
Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते
हैं। (संलग्नक-3)
- (3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउण्डेशन न्यास
नियमावली, 2017 के नियम-17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा।
- (4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकोर्डिनेट निर्धारित
किया जायेगा तथा क्षेत्र का कॉर्डिनेट एवं Route map दर्शाते हुए Enforcement and
Monitoring Guidelines for Sand Mining 2020 के संलग्नक-I से VII में सूचना तैयार कर
प्रस्तुत की जायेगी।
- (5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI
Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन
करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय

पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा ।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं०-6 के अनुसार गठित समिति द्वारा किया जायेगा ।

(8) विधिक्षित जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा ।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

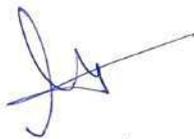
भवदीय,

(डा० रोशन जैकब)
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।
2. समस्त मण्डलायुक्त, उ०प्र०।
3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।



आज्ञा से,

(विपिन कुमार जैन)
विशेष सचिव।



कार्यालय जिलाधिकारी, Siddharth Nagar

(यमन-यमन)
यमन पट्टा हेतु महामति पत्र (Letter of Intent)



MINE

पत्रांक: LOI/2025/3/10-03-2025 00:00:00/465372

दिनांक: 10-03-2025

यह महामति पत्र (यमन) निम्नलिखित, 2021 के नियमों के अन्तर्गत यमन पट्टा के महामति पत्र में सम्मिलित है।

निविदाकर्ता का संक्षिप्त विवरण

निविदाकर्ता का नाम: RAKESH SINGH (mstc/RAKESH SINGH/245147)
निविदाकर्ता का पता: BHIMAPAR NAUGARH, SIDDHARTH NAGAR
निविदाकर्ता का मोबाइल नं०: 9161026207, -
यमन पट्टा की अवधि: 60 माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

परिचय कोड	यमन	तहसील	ग्राम/मोहल्ला	गाटा (एनाट) संख्या	क्षेत्रफल/मात्रा
17-4150101	Siddharth Nagar	Naugarh	निजगलिया - 176415	259ग 258ग 258ग	2.3200 हे. / 34800.00 घन मी.

देय धनराशि

यमन/वर्ग	यमन/वर्ग	उच्चतम बिल्ट दर (₹)	प्रथम वर्ष की देय धनराशि (₹)	अर्बेस्ट मनी (प्रथम वर्ष की देय धनराशि का 25%) (₹)	प्रथम वर्ष की प्रथम किस्त (प्रथम वर्ष की देय धनराशि का 20%) (₹)	प्रतिष्ठित समायोजित अवशेष धनराशि (₹)	देय DMF (₹)	देय TCS (₹)	अग्र
Ordinary sand Category I	34800.00 घन मी.	331.00	11518800.0000	2879700.0000	2303760.0000	4617960.00	0.00	0.00	0.00
कुल			11518800.0000	2879700.0000	2303760.0000	4617960.00	0.00	0.00	0.00

यह महामति पत्र (यमन) के जारी होने के तुरंत बाद अग्रिम में उल्लिखित शर्तों के अन्तर्गत यमन पट्टा के यमन पत्र के माध्यम से प्राप्त होने वाले भूमि के मूल मूल्य upminemitra.in पोर्टल पर अग्रिम में उल्लिखित में अपलोड करने के लिए अपेक्षा की जाती है।

यमन पट्टा के अन्तर्गत-1 अंकी या अन्तर्गत-2 अंकी यमन पत्र के माध्यम से प्राप्त होने वाले भूमि के मूल मूल्य अपेक्षा की जाती है।

Digitally signed by Rajaganapathy Ramasamy,
Date: 10 Mar 2025 10:36:59

Siddharth Nagar

Minutes of the Joint meeting of SEIAA and SEAC, U.P. held on 02.02.2024

The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC-1&2) was held in Directorate of Environment, U.P. on 02.02.2024, following members were present in the meeting:

1. Smt. Mamta Sanjeev Dubey	Chairman, SEIAA, U.P
2. Shri Rajive Kumar	Chairman, SEAC-1
3. Dr. Harikesh Bahadur Singh	Chairman, SEAC-2
4. Shri Ashish Tiwari	Member Secretary, SEAC-1&2
5. Shri Sanjeev Kumar Singh	Member Secretary, SEIAA, U.P
6. Shri Paras Nath	Member, SEIAA, U.P
7. Dr. Brij Bihari Awasthi	Member, SEAC-1
8. Shri Umesh Chandra Sharma	Member, SEAC-1
9. Dr. Ratan Kar	Member, SEAC-1
10. Shri Om Prakash Srivastava	Member, SEAC-1
11. Dr. Amrit Lal Halder	Member, SEAC-2
12. Dr. Dineshwar Prasad Singh	Member, SEAC-2
13. Shri Tanzar Ullah Khan	Member, SEAC-2
14. Prof. Jaswant Singh	Member, SEAC-2
15. Dr. Shlv Om Singh	Member, SEAC-2
16. Shri Amit Kaushik	Joint Director, Mining Directorate, UP
17. Dr. Ajai Mishra	MEMBER SEAC-1

In the joint committee following agenda were discussed and resolved:-

Agenda-1 - Regarding procedure for approval of D.S.R. (District Survey Report)

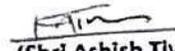
1. The detailed Standard Operating Procedure (S.O.P.) regarding preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks were discussed and formulated.
2. It was resolved that the Secretariat shall forward the approved SOP for preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks to Director—Geology & Mining for its effective implementation by respective Districts. (SOP attached as Annexure1 &2)
3. It was further resolved that all DSR received by SEIAA/SEAC shall be forwarded to D.G.M. by Member Secretary/Nodal officer SEAC for comments and suggestions.

Agenda-2 - Regarding grant of Standard-TOR as per MoEF&CC O.M. dated 6-May-2022

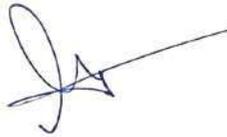
1. It was deliberated that Standard-TOR issued by MoEF&CC can be issued by MS-SEAC adding some additional conditions approved by SEIAA/SEAC, on the basis of experience gained in past 1 to 2 years.
2. In case of Mining of Minor Mineral Projects, the Standard-TOR can be granted on case to case basis, as per MoEFCC circular F. No. IA3-22/15/2022-IA-3 dated 06.05.2022 Mining Department, UP will certify whether the case under consideration is a green field project or a brown field project. If the case under consideration is a brown field project then details of previous E.C. should also be submitted by Mining Department.



(Shri Sanjeev Kumar Singh)
Member Secretary, SEIAA



(Shri Ashish Tiwari)
Member Secretary, SEAC-1&2



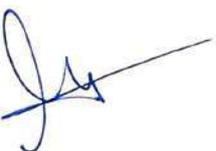
STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for Sand Mining or R.B.M. by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.



Background and Scope of Work: - The SOP has been prepared as per MoEF&CC, Govt. Notification No. S.O. 141(E), dated 15-Jan-2016, S.O. 3611 (E), dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020 & Hon'ble Supreme Court Judgement passed in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and MoEF&CC, Govt letter dated 04/12/2023 regarding DSR.

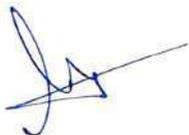
Short Titles:-

Detailed Title	Short Title to be read hereafter
Sustainable Sand Mining Management Guidelines 2016	SSMMG-2016
Enforcement & Monitoring Guidelines for Sand Mining -2020	EMGSM-2020
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

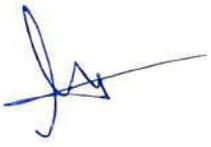
Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the MoEF&CC Notification, dated 15/01/20216, dated 25-July-2018 and ESMMG 2020. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. List of Mining Leases in the District with location, area and period of validity. 4. Details of Royalty or Revenue received in last three years. 5. Detail of Production of Sand/Morrum/RBM or other minor mineral in last three years. 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QC/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>6. Process of deposition of sediments in the Rivers of the District (River Geometry).</p> <p>7. General Profile of the District.</p> <p>8. Land utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</p> <p>9. Physiography of the District.</p> <p>10. Rainfall: month-wise.</p> <p>11. Geology and Mineral Wealth.</p> <p>12. The report shall also contain:-</p> <p>a) District wise detail of river or stream and other sand source;</p> <p>b) District wise availability of sand or gravel or aggregate resources;</p> <p>c) District wise detail of existing mining leases of sand and aggregates.</p> <p>13. Drainage system with description of main rivers</p> <p>a) Name of the river.</p> <p>b) Area drained (sq. km)</p> <p>c) Percentage area drained in the District.</p> <p>14. Salient Features of Important Rivers and Streams:-</p> <p>a) Name of the river or stream.</p> <p>b) Total length in the district. (in Km.)</p> <p>c) Place of origin.</p> <p>d) Altitude at origin.</p> <p>e) Portion of the river or stream recommended for mineral concession.</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> It will be the responsibility of SDC/hired agency to collect primary and secondary data. DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. landuse pattern.
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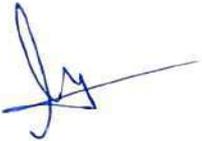


- f) Length of area recommended for mineral concession.(in Kms)
 - g) Average width of area recommended for mineral concession (in meters)
 - h) Area recommended for mineral concession (in square meter)
 - i) Mineable mineral potential (in metric tonne) (60% of total mineral potential)
15. Mineral Potential:-
- a) Boulder (MT)
 - b) Bajari (MT)
 - c) Sand (MT)
 - d) Total Mineable Mineral Potential (MT)
16. Annual Deposition:-
- a) River or Stream.
 - b) Portion of the river or stream recommended for mineral concession.
 - c) Length of area recommended for mineral concession.(in Kms)
 - d) Average width of area recommended for mineral concession (in meters)
 - e) Area recommended for mineral concession (in square meter)
 - f) Mineable mineral potential (in metric tonne) (60% of total mineral potential)
 - g) Total for the District
- After this **Annexure-I to Annexure-IV** shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR

- rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.
- The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR.
 - It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document.
 - For this a district specific mineral resource map shall be prepared in

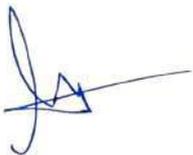


	<p><i>(Reference - Page- 64 to 67 of EMGSM-2020)</i></p> <ul style="list-style-type: none"> • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation, geology of the catchment area, site conditions locations, depth of mineral availability and other geomorphic features. The mineable resource should be 50 to 60 % of the total resource available. 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
3	<p>Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office.</p> <p><i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i></p> <p><i>(Reference - EMGSM- -2020, Para 4.1.1 (clause - O & P; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
4	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Para 4.1.1 (clause - p; Page-19)</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>

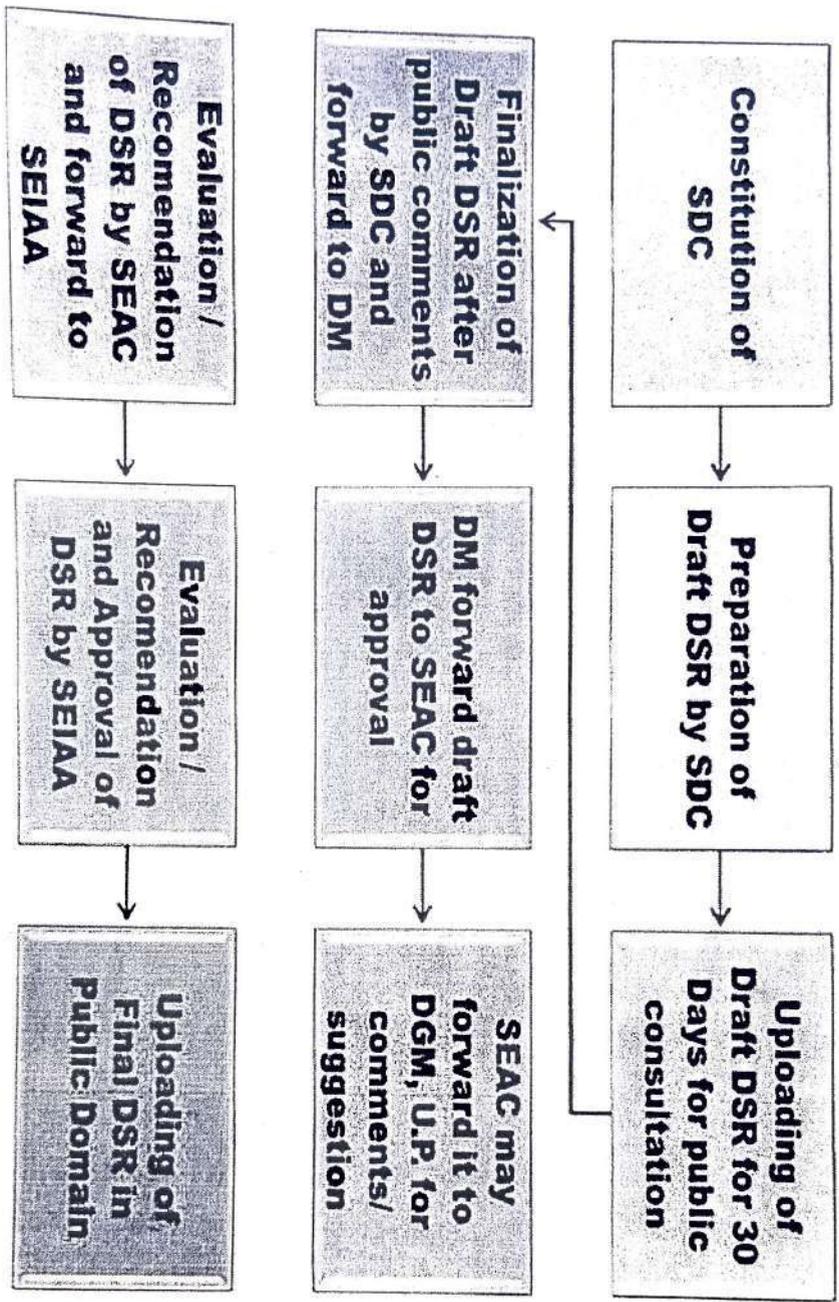


<p>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</p>	
<p>5 Thereafter, the draft DSR shall be finalized including Annexure-1 to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>
<p>6</p> <ul style="list-style-type: none"> • The DM shall forward the proposed DSR to SEAC for examination and approval. • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p>Reference – (Para 141 & its) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</p>	<ul style="list-style-type: none"> • The DM of respective district shall send the draft DSR, along with following documents Following shall be the Annexures of the DM letter:- 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft

<p>7</p> <ul style="list-style-type: none"> The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<p>DSR.</p> <p>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</p> <p>9. Minutes of the SDC recommending draft DSR.</p> <p>The DSR being a public document after approval shall be signed with seal (in each page of DSR) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>
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Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-I to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

